

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Revised Hearing Schedule for the month of June, 2019

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
18.6.2019 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	152/MP/2019	MPL	Petition under Regulations 11 and 29 of the CERC (Terms and Conditions of Tariff) Regulations, 2019 read with other relevant provisions and Commission's directions in the Order dated 20.3.2017 in Petition No. 72/MP/2016 regarding FGD etc. (<i>On admission</i>).
	2.	156/MP/2019	NPCL	Petition seeking permission to continue withdrawal of start-up power from the Grid as per Deviation Settlement Mechanism (DSM) till first synchronization of KAPP-3 or 31.3.2020, whichever is earlier (<i>On admission</i>).
	3.	139/MP/2019	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding (?Competitive Bidding Guidelines?) and Article 10 of the Power Purchase Agreements dated 17.03.2010, 21.03.2013 and 27.11.2013 executed between GMR Warora Energy Limited and the Distribution Companies in the States of Maharashtra, Dadra and Nagar Haveli and Tamil Nadu respectively for compensation due to levy of charges for transportation of fly ash. (<i>On admission</i>).
	4.	81/MP/2019	C(WR)TL	Petition under Section 79 (1) (c) and (f) and other applicable provisions of the Electricity Act, 2003 inter-alia seeking a declaration that the factor/event, namely, direction of Power Grid Corporation Limited to re-route the LILO of One Circuit of 765kV D/C Aurangabad-Padghe Transmission Line at Shikarpur GIS, is a Force Majeure event under the TSA dated 24.6.2015 and further seeking extension of time period for achieving the SCoD of the Project under Article 4.4.2 of the TSA and other consequential reliefs.
	5.	326/MP/2018	RRWTL	Petition under Section 79 (1) (c) and (f) and other applicable provisions of the Electricity Act, 2003, inter-alia, seeking a declaration that the factor/event, namely, delay in obtaining forest clearance for implementing the Additional System Strengthening Scheme for Chhattisgarh IPPS - Part B, is a force majeure event under the TSA dated 19.5.2015 and further seeking extension of time period for achieving the commercial operation date of project and other consequential reliefs under the TSA dated 19.5.2015
	6.	92/MP/2018 alongwith I.A.No.15/2018	SEPL	Petition seeking direction to Respondent No. 1 to pay a sum of Rs. 112.39 crore, being the financial loss suffered by the Petitioner, on account of delay in commencement of the Long Term Access granted to the Petitioner, due to delay in implementation of the transmission system falling in the scope of Respondent No. 1's obligations, alongwith interest on the same till the date of payment of the amount by Respondent No. 1 to the Petitioner.
	7.	29/TT/2019	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31-3-2019 for ASSET-I: 1x125 MVAR 400KV Bus reactor alongwith associated bays at Cuddapah S/S, 1x240 MVAR 765 kV Bus reactor alongwith associated bays at Kurnool S/S, 1x240 MVAR 765 kV Bus reactor alongwith associated bays at Nellore PS S/S, 1x240 MVAR 765 kV Bus reactor alongwith associated bays at Raichur S/S, Asset-II: 2x240 MVAR 765 kV Bus Reactors alongwith associated bays at ThiruvalamS/S under Installation of Bus reactors at Cuddapah, Nellore PS, Kurnool, Raichur and Thiruvalam in Southern Region.
	8.	30/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Raipur Pooling Station Wardha 765 kV 2nd D/C line along with bay extension and equipment at 765 kV Raipur Pooling station & Wardha Substation under System Strengthening in Raipur - Wardha Corridor for IPP Projects in Chhattisgarh (IPP-F) for determination of transmission tariff from DOCO to 31.3.2019 as per directive of Commission vide Order dated 11.7.2018 in Petition 42/RP/2017.
	9.	33/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-I: 3x110 MVAR, 765 kV Bus Reactor ?I at 765/400kV Varanasi GIS (Reactor shifting from Sasaram S/S) under Transmission System for Phase I Generation Projects in Jharkhand and West Bengal Part A2.
	10.	267/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to

				31.3.2019 for (Asset-1): Central sector portion (1646.039 kms) and (Asset-2): BBMB (2.35 kms) for Establishment of Fibre Optic communication system in Northern Region (1648.389 Kms)
	11.	268/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-I: One No. 220 kV line Bays (205 No. Bay) associated with Baghpat GIS Sub-station ,Asset-II: One No. 220 kV line Bays (210 No. Bay) associated with Baghpat GIS Sub-station Asset-III: One No. 220 kV line Bays (206 No. Bay) associated with Baghpat GIS Sub-station, Asset-IV: One No. 220 kV line Bays (207 No. Bay) associated with Baghpat GIS Sub-station and Asset-V: One No. 220 kV line Bays (212 No. Bay) associated with Baghpat GIS Sub-station under Northern Region System Strengthening Scheme- XIX in Northern Region.
	12.	251/GT/2017	UPCL	Petition for determination of tariff for the (2 x 600 MW) Thermal Power Plant for the period from 1.4.2014 to 31.3.2019.

(T.D.Pant)
Dy.Chief (Legal)
11.6.2019